

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 214/2021

IN THE MATTER OF:

Shailesh Singh

.....Applicant

Vs.

CPCB & Others

.....Respondents

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Filed by

Delhi Pollution Control Committee

New Delhi

Dated: 20.06.2022

**Joint Inspection Report of Ghazipur Slaughter House (MCD),
Ghazipur, Delhi-110096**

Ref:

1. O.A. No. 214/2021 in the matter of Shailesh Singh Vs. CPCB &Ors.
2. Hon'ble NGT order dated 13.05.2022.

Background

In compliance of the Hon'ble NGT (PB) order dated 31.08.2021 in O.A. No. 214/2021, inspection of the slaughter house was carried out on 29.09.2021 jointly by the Joint C.P., Eastern Range, Delhi, Ms. Sonika Singh DM (East Delhi), Sh. YN Mishra, Scientist 'C', CPCB, Delhi, Sh. RK Sharma, EE, DPCC, Delhi and Dr. Praveen Jhamb, Veterinary Officer (Incharge), Slaughter House, EDMC, Delhi. Inspection report was submitted by DPCC to Hon'ble NGT on 31.01.2022. After hearing, the Hon'ble NGT passed an order on 13.05.2022. The relevant part of the order is as follows:

"In view of above, we direct that the PP may not be allowed to operate the plant unless a Joint Committee of CPCB and DPCC certifies that the project can be operated in accordance with the consent conditions and environmental norms. In case the project is to be permitted, the Committee may ensure 100% recirculation of treated water and the adoption of ZLD system. The statutory regulators may fix accountability for past violations, following due process of law. Payment of assessed compensation, to be used for restoration of the environment, will be condition precedent for permitting the project ... "

As directed by Hon'ble Tribunal, DPCC revoked the Consent to Operate (CTO) bearing No. DPCC/WMC/2018/42577 granted to M/s Delhi Food Processing Complex (Meat), Ghazipur on 30.05.2022.

Thereafter, inspection of the unit carried out on 31 May 2022 by the Joint team of CPCB and DPCC officials namely YN Mishra, Scientist-C, CPCB and RK Sharma, EE, DPCC. The unit was found non-operational at the time of inspection.

RK Sharma

YN Mishra

The Joint Committee verified the short-comings as mentioned in the Joint Inspection Report submitted by DPCC to NGT and compliance status of the conditions laid down under Consent to Operate (CTO). The details of which are as under;

Table 1: Compliance based on inspection dated 31.05.2022 for short-comings observed during joint inspection on 29.09.2021

S. No.	Short-comings observed during joint inspection held on 29.09.2021	Compliance Status as observed by Joint Committee during joint inspection dated 31.05.2022
1.	ETP of the unit was not functioning properly. The MLSS level in the aeration tank was found very low i.e., (Aeration Tank1-361 and Aeration Tank2- 680 mg/l). Dissolved Air Flotation unit (DAF) and UASB unit of ETP were found not functioning.	Since the unit was closed. No effluent was coming to the units of ETP. However, MLSS levels in both the aeration tanks was observed to be adequate. Copy of the lab report dated 12.04.2022 from DPCC Water Laboratory is attached as Annexure-I .
2.	There is no digital flow meter at outlet of ETP for measuring flow of the treated effluent. There is also no record maintained for utilization of treated effluent in horticulture. However, analog flow meter is provided.	Digital Flow meters have been installed at the desired locations.
3.	The unit does not have Irrigation Management Agriculture Plan approved by University/Irrigation Department.	Irrigation Management plan prepared by CSAUAT, Kanpur submitted by the unit on 01.04.2022. As informed by the PP, the treated wastewater is being transported by tankers to the parks of MCD for horticulture as the unit does not have irrigation land. The unit has also not provided the details of treated effluent which is used for horticulture purpose.
4.	During the inspection, the unit could not show final discharge point of treated effluent. The claim of the unit that the	Final discharge point was identified at the landfill site. Also, a treated effluent filling

Report


	treated waste water is utilized for horticulture in SLF could not be shown by the unit and verified by the inspecting team.	<p>station has been made for MCD tankers within premises.</p> <p>The unit has made temporary arrangements for transport of treated water to the landfill site through flexible pipelines. It was observed that the treated water was coming back into the drain, which is passing through the road on front side of the unit.</p> <p>There is no horticulture network established by the unit at the site of SLF.</p>
5.	There is no NOC from Delhi Jal Board for abstraction of water from ground.	Obtained permission for 05 Bore wells temporarily for a period of 6 months, extendable to 2 years from the Competent Authority (Annexure-II).
6.	Although the unit has installed OCEMS, however, no calibration certificate was found with the unit.	Calibration certificate of OLMS has been submitted to DPCC.
7.	The ground water samples were collected from 03 locations within the premises and nearby area. The analysis report shows Total Coliform/Fecal Coliform presence in the ground water exceeding the standard at 02 locations.	The bore wells exceeding the standards have been sealed by the concerned SDM.
8.	The consent issued does not specify the nos, of animals to be slaughtered on daily basis and capacity of by-products. It does not direct the unit also to utilize treated effluent as per the guidelines framed by CPCB for "utilization of treated effluent in irrigation" in compliance of Hon'ble NGT order.	The consent was given to the unit based on the number of animals specified in the consent application by EDMC.

R... *Chisra*

9.	The unit should put up mechanized dewatering machine for quick drying of the sludge.	Two Centrifuge pumps were found to be in working condition to separate water from the sludge. It has been observed that extracted water from the sludge, was going into the drain instead of the ETP.
10.	The unit may engage any expert institution for adequacy assessment and up-gradation of its ETP so as the effluent treated properly.	Adequacy report prepared by Jamia Millia Islamia University, Delhi has been submitted to DPCC. However, it does not specify about up-gradation of the ETP so that the effluent is treated properly.

Table 2: Compliance status of terms and conditions stipulated in the Consent to Operate (CTO) on 31.05.2022

S. No.	Terms and conditions	Compliance status
1.	The consentee shall make possible efforts to reuse the entire treated effluent generated after the treatment of industrial waste water from the ETP.	<ul style="list-style-type: none"> • Filling station has been made for MCD tankers to transport the treated wastewater to Ghazipur Sanitary Landfill site of MCD adjacent to the slaughter house.
2.	The consentee shall make suitable arrangement for collection & storage of treated effluent and its pumping with the pipe line system up to Ghazipur SLF area for horticulture purposes at SLF area and other nearby areas.	<ul style="list-style-type: none"> • Treated effluent is being sprinkled at the Ghazipur landfill. • The unit has made temporary arrangements for transport of treated water to the landfill site through flexible pipelines. • Fixed pipeline instead of flexible pipe needs to be erected for conveyance of the treated wastewater to the SLF. • Oil and Grease trapping system not installed.

Ravi Sharma

3.	The Consentee shall submit analysis report for all above seven parameters in the treated trade effluent discharge from the unit from DPCC approved laboratory every three months.	Adequacy report obtained from Jamia Millia Islamia University submitted to DPCC. Said report consists of test report.
4.	The consentee shall submit stack monitoring report of boiler and noise monitoring reports of DG set(s) from approved laboratory of DPCC every six months.	<ul style="list-style-type: none"> • Converted boiler to PNG based fuel. • Noise monitoring report of DG set submitted to DPCC.
5.	The consentee shall comply with the conditions given in Consent to Establish & Consent to Operate issued by DPCC and shall also comply with all the provisions and conditions imposed by the Ministry of Environment & Forests in its Environmental Clearance.	<p>Complying except for:</p> <ul style="list-style-type: none"> • installation of bio-methanation plant. • Proper network for treated wastewater in horticulture. • Reuse of treated wastewater within the process.
6.	The consentee shall also follow orders/judgements of Hon'ble Supreme Court of India, on the issue of Slaughter House most particularly passed in W.P (C) 309/2003 & 1.A No. 22&40 in civil Appeal No. 379 of 199 time to time, in addition to above conditions, if any.	<p>State level Committee headed by Pr. Secretary (UD) has been constituted and regular meetings are being taken.</p> <p>Sub-Committee has been constituted by the State Level Committee which is carrying out regular inspections of the unit.</p>

In compliance of directions of the Hon'ble NGT dated 13.05.2022 the slaughter house is yet to adopt Zero Liquid Discharge (ZLD) system and 100 % recirculation technology for treatment of trade effluent generated by the Slaughter House.

As requested by MCD vide letter dated 09.06.2022, the Joint Committee consisting officials from CPCB and DPCC officials namely YN Mishra, Scientist-C, CPCB, and RK Sharma, EE, DPCC inspected the Slaughter House again on 10.06.2022 to verify the claim of MCD regarding removal of the short-comings found on 31.05.2022 (Annexure-III).

YN Mishra *RK Sharma*

The observations of the Joint Committee made during the inspection on 10.06.2022 are as under:

Table 3: Compliance based on inspection dated 10.06.2022 for short-comings observed during joint inspection held on 29.09.2021

S. No.	Short-comings observed during joint inspection held on 29.09.2021	Compliance Status as observed by Joint Committee during joint inspection dated 10.06.2022
3.	The unit does not have Irrigation Management Agriculture Plan approved by University/Irrigation Department.	Irrigation Management plan prepared by CSAUAT, Kanpur submitted by the unit on 01.04.2022. As informed by the PP, the treated waste is being transported by tankers to the parks of MCD for horticulture as the unit does not have irrigation land. The unit shall maintain logbook for quantity of treated effluent being used for such purposes.
4.	During the inspection, the unit could not show final discharge point of treated effluent. The claim of the unit that the treated waste water is utilized for horticulture in SLF could not be shown by the unit and verified by the inspecting team.	Final discharge point was identified at the landfill site. Also, a treated effluent filling station has been made for MCD tankers within premises. The unit has made permanent arrangements for transport of treated water to the landfill site through rigid GI pipeline. A total of 20 sprinklers have been installed at the landfill site for utilization of treated effluent. However, a dedicated manpower may be employed to control ponding around this network. Photograph of the sprinkling system is attached as Annexure-IV.
8.	The consent issued does not specify the numbers of animals to be slaughtered on daily basis and capacity of by-products. It does not direct the unit also to utilize	The consent was given to the unit based on the number of animals specified in the consent application by EDMC.

R. S. Sharma

	treated effluent as per the guidelines framed by CPCB for "utilization of treated effluent in irrigation" in compliance of Hon'ble NGT order.	
9.	The unit should put up mechanized dewatering machine for quick drying of the sludge.	Two Centrifuge pumps were found to be in working condition to separate water from the sludge. The filtrate is collected and taken to ETP. The unit should maintain logbook for sludge disposal.

Comments and observations:

- The Slaughter House is yet to adopt Zero Liquid Discharge (ZLD) system for wastewater treatment and 100 % recirculation of the treated wastewater in compliance of the Hon'ble NGT order dated 13.05.2022.
- The bio-methanation plant has not been installed for handling and treatment of ingesta and dung.
- The DPCC has imposed Environmental Compensation (EC) of Rs. 50 Lakhs for non-installation bio-methanation plant on MCD, which is yet to be deposited.
- A skilled worker(s) may be deputed for the task to monitor working of sprinklers installed at the Ghazipur landfill site to control ponding due to water.
- The construction of oil and grease trap water was found under progress.

The MCD has submitted a letter 07.06.2022 along with copy of proposal received for study of waste water treatment system (ETP) with feasibility of its ZLD system from NEERI. It has also submitted a copy of agreement with Animal Dung Management at Ghazipur Slaughter House, Delhi regarding transportation of dung generated in lairage and livestock to 09 green waste management centres of MCD. The MCD vide its letter dated 09.06.2022 submitted that NEERI will submit a report to MCD within two-three days regarding installation of dung/ingesta drying unit.

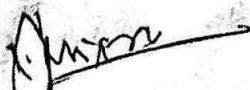
The MCD has requested DPCC vide its letter dated 13.06.2022 to waive off the EC of Rs. 50 Lakhs and requested to allow the operation of the Ghazipur Slaughter House with its normal slaughtering capacity as it is required for conducting the study by CSIR-NEERI (Annexure-V Colly).

Raj *Datta*

Conclusion:

The inspection of the Slaughter House was carried out jointly by CPCB, DPCC and others in compliance with the Hon'ble NGT order dated 13.05.2022. The conclusion made by the Committee based on the inspections and information shared by the MCD as under:

- a) The unit has convention effluent treatment plant consisting of primary, secondary and tertiary treatment units. No effluent was coming to ETP during the inspection as the plant was closed by the DPCC in compliance of Hon'ble NGT order. However, MLSS level in the aeration tanks (2 Nos) was observed adequate.
- b) The unit has made arrangement for utilization of treated effluent for horticulture and dust suppression purpose at Ghazipur SLF site by providing GI pipeline and 20 sprinkles. The treated water is also used in horticulture within premises. However, the unit has not reported any recycle and reuse of treated waste water within the process. The Slaughter House is yet to adopt Zero Liquid Discharge (ZLD) system. The Unit has invited a proposal from NEERI for Study of their ETP and feasibility of achieving ZLD. NEERI has sought 4 Months time for such study and a precondition of operation of plant.
- c) The unit has not installed bio-methanation plant for handling of ingesta/dung waste. Now as per information shared, the unit is exploring deploying of dung/ingesta drying unit through NEERI and a report in this regard shall be submitted within 2-3 days.
- d) For quick drying of the sludge two centrifuge pumps were found to be in working condition to separate water from the sludge. The filtrate is collected and taken to ETP for further treatment.
- e) Flow meter devices have been installed at 4 nos of borewell and at ETP outlet. The operator has informed that MCD directed it vide letter dated 07.06.2022 to transport the dung from the plant to 09 green waste management centres of MCD located in east Delhi for use in compost making.
- f) The MCD has not deposited Environmental Compensation imposed by DPCC for non compliance of bio-methanation plant installation till date.


(YN Mishra)
Sci-C, CPCB


(RK Sharma)
EE, DPCC

WATER LABORATORY



DELHI POLLUTION CONTROL COMMITTEE
4TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
visit us at <http://dpccoemms.nic.in>

Result No- DPCC/W/D/Misc/24/4722

Date: 12/04/2022

LAB REPORT

1. Name & Address of Unit : M/s. Delhi Food Processing Complex (Meat)
MCD, Ghazipur Delhi-110096
2. Sampling Location : Inlet & Outlet of ETP
3. Date of sampling : 07.04.2022
4. Sample collected by : DPCC LAB
5. Control Measure (if any) : ETP
6. Nature of sample : Grab
7. Nature of Industry : Slaughter House With Boiler
8. Parameter analyzed and result

S. No.	Parameters	ETP		Prescribed Standard	OLMS	% Variation	MLSS
		Inlet	Outlet				
1	pH	7.3	7.9	5.5-9.0	7.9	0	-
2	Total Suspended Solids (TSS)	748	12	50	22	83.33 (I)	-
3	Bio-Chemical Oxygen Demand(BOD) [3 days at 27°C]	310	10	30	20.4	104 (I)	-
4	Chemical Oxygen Demand (COD)	920	48	250	71.3	48.54 (I)	-
5	Oil and Grease	18.4	1.8	10	-	-	-
6	Phosphates Total	18.4	1.2	5	-	-	-
7	Total kjeldahl Nitrogen	26.8	11.2	50	-	-	-
8	Aeration Tank-I (MLSS)	-	-	-	-	-	2812
9	Aeration Tank-II (MLSS)	-	-	-	-	-	2526

*All parameters are in mg/l except pH

Nandita
Dr Nandita Moitra
I/C Water Laboratory

Ravi Roshan
SSA/Analyst/JLA

Scientist

Delhi Jal Board
Office of the Addl. Chief Engineer (M)-1
EE(M)-57 M-16 Pocket-E : Mayur Vihar Phase-II
Delhi - 110091

ANNEXURE - II

PHONE No. 011-22722392 & Email id: djb.aeem57@gmail.com

Stop Corona: 1. Wash Your Hands 2. Wear Mask 3. Maintain Social Distance

No. DJB/L.E (M)-57/2022-23/ 1069

Dated: 20/05/22

Subject:- Minutes of Meeting of District Advisory Committee under the Chairmanship of DM(East) on 23.05.2022 at 4.00 Pm in the conference hall of DM (East) L.M Baridh Shastri Nagar Delhi-110031.

The meeting of Advisory Committee was held of under the Chairmanship of DM (East) on 23.05.2022 at 4.00 Pm attended by following officers:-

1. Sh. Puneet Kumar Patel ADM (East)
2. R.K Tyagi SDM (Mayur Vihar)
3. Sh. B.P Saraswat Addl. Chief Engineer (M)-I (DJB)
4. Sh. Saidu-Haq Scientist-D (CGWB)
5. Sh. Jitender Kumar Singh Director (Panchayat)
6. Sh. Madan Singh EE(M)-57 (DJB)
7. Sh. N.S Grover AE (MCD)
8. Sh. Mayur Uttam AE (DDA)
9. Sh. Sumit Kumar JE (DPCC)

Following New Cases were discussed in meeting:-

1. **Special permission in the matter of regularization of 05 Nos. bore wells installed at Gazipur Slaughter House for abstracting the ground water for operation and maintenance of Gazipur Slaughter House, Rendering Plant and Livestock Market.**

Dy Commissioner (Health), EDMC vide letter dt 20.05.2022 requested DM East and Chairman DAC to accord special permission to regularize 05 Nos. bore wells installed at Gazipur Slaughter House for abstracting the ground water for operation and maintenance of Gazipur Slaughter House, Rendering Plant and Livestock Market to comply NGT orders dt 13.05.2022. The representative of CGWB reported that the advisory committee can give permission for other than domestic purposes. Accordingly, the advisory committee after detailed deliberation provisionally granted special permission to regularize 5 Nos bore wells initially for a period of 6 months subject to maximum abstraction of 180 KLD per bore with installation of telemetric flow meter on each bore and its id and Password will be shared with CGWB with other terms & conditions as attached.

2. 2 Nos. of bores to CE(PWD) for captain Haniffudin GGSSS Mayur Vihar, Phase-1, Pocket-IV:

It was reported to the committee that 1 No bore is required for drinking purposes and 1 No bore is required for swimming pool. The representative of CGWB reported that the permission of bore well for swimming pool is not under the jurisdiction of advisory committee. After detailed deliberation, advisory committee granted permission for 1 No of bore well only for drinking purposes for school.

S/d.
EE (M)-57

Copy to:- for kind information pl.

1. PA to D.M (East) for kind information of DM (East)
2. The Secretary, Chairman (OPCC) deptt. of Environment, GNCTD, 6th level, C-Wing, Delhi Sectt. I.P Estate, New Delhi
3. Member Secretary, OPCC, 4-5 floor, ISBT Building, Kashmere Gate, Delhi
4. Director (Panchayat), Govt. of Delhi, Room No.12, Old Civil Building Is Hazari, Delhi-110054
5. Sh. Said-UL-HAQ (Scientist), Superintending Hydrologist & Office-In-Charge, CGWB, Jam Nagar House, Man Singh Road, New Delhi-110011
6. ACE (M)-H DIB
7. CE (COMC) 419, Udyog Sadan, Patparganj Industrial Area, Patparganj, New Delhi-110092
9. CE (DDA), Chief Engineer, DDA, 15th floor Vikash Minar, ITO, Delhi-110002
10. The president forum for Resources and enhancement, C-8-8035, Vasant Kunj, New Delhi-110070
- ✓ 11. Deputy Commissioner (Health) 419 Udyog Sadan Patparganj Industrial Area Delhi-110092
12. Executive Engineer (C) Education Project division-I PWD GNCTD Gura Gobind Singh Inderprastha University Campus, Surajmal Vihar, CBD ground Shahdara Delhi-110032
11. D/c

M/W
74/04/22
EE (M)-57

	<p align="center">Municipal Corporation of Delhi Department of Veterinary services 17th Floor, Dr. S.P.M. Civic Centre J.L.N. Marg, New Delhi-110002 Ph: 011-23226722, (M) 9717787477 E-Mail:directorvsmcd@gmail.com</p>	
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No.12/DVS/MCD/2022

Dated 08.06.2022

To,

1. The Member secretary
 Central Pollution Control Board
 Arjun Nagar
 Delhi-110032

Dr. Reddy

MS/415
09/6/22

Delhi Pollution Control Committee
Dairy No.....117482.....
09 JUN 2022
<i>ms</i>
Sign. of Receiving Officer

✓ 2. Member Secretary
 Delhi Pollution Control Committee
 4th&5thFloor, ISBT Building,
 Kashmiri Gate, New Delhi 110006

h
10-6.

6819/WMCD
13-6-22

Sub: Request for conducting an inspection of Ghazipur Slaughter House in the light of order dated 13.05.2022 issued by Hon'ble NGT in matter of "Shailesh Singh VS CPCB" & Ors in OA NO.214/2021 for withdrawal of letter dated 30.05.2022 issued to revoke the consent to operate the Ghazipur slaughter House.

Dear Sir

In compliance of the directions dated 13.5.2022 issued by Hon'ble NGT in the matter of "Shailesh Singh VS CPCB" in OA NO.214/2021, a joint inspection of Ghazipur Slaughter house was conducted by the team of CPCB and DPCC on 31.5.2022, wherein the teams made certain observations and suggested verbally some measures to rectify the shortcomings during the visit. The detail of the observations/suggestions made by the teams of CPCB and DPCC and the action taken by MCD & PP are as under.

S.No	Observations & Suggestions by CPCB & DPCC	Action taken by MCD/Lessee
1.	Installation of Workable sprinkling system at SLF, Ghazipur	This work has been completed
2.	Installation of electromagnetic Flow meter at Final Discharge Point/outlet.	This work has also been completed

3.	Installation of Telemetric Flow Meters at 4 Bore wells with sharing Login Id & Password.	This task has also been done
4.	Fitting and fixtures of Oil and Grease Trap	The lessee has placed the order to Green India Technology for commissioning of oil skimmer at the site. The work of commissioning oil & grease Trap equipment will be completed within a week.
5.	Installation of dung/ingesta drying unit	An inspection of Ghazipur Slaughter house has been conducted by National Environmental Engineering Research Institute (NEERI) on 06.06.2022 to the advice the MCD on installation of dung/ingesta drying unit and will send its report to the MCD within next 2-3 days.
6.	Lagoon for Effluent Treated usage with workable logistics up to UGR	This work has been completed
7.	MLSS in aeration tank	The work has been done in the aeration tank. Requested to lift the sample for testing.
8.	Installation of Sludge Drying Unit with effective dropping sludge	This work has also been completed at site
9.	Management of ZLD at site	An inspection of Ghazipur Slaughter house has been conducted by NEERI on 06.6.2022, who will send its report to MCD within next 2-3 days and MCD will accordingly take the action per the advice of NEERI on this issue.

The inspection report of the NEERI as soon as received will be submitted before you.

In view of above, it is therefore requested that in the mean time, a joint inspection of Ghazipur Slaughter House by the team of CPCB and DPCC may kindly be further conducted to verify the rectifications of the observations/suggestions made by the teams of CPCB and DPCC during last visit of the GSH on 31.05.2022 to consider the revocation of consent to operate of Ghazipur Slaughter in the public interest. A confirmation regarding visit/inspection to slaughter house from your side shall be highly appreciated please.

Thanking you,

Yours Sincerely

(Dr. V.K. Singh)

Director (VS)-II



	<p style="text-align: center;">Municipal Corporation of Delhi Department of Veterinary services 17th Floor, Dr. S.P.M. Civic Centre J.L.N. Marg, New Delhi-110002 Ph: 011-23226722 E-Mail: directorvsmcd@gmail.com</p>	
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No. 18/DVS/MCD/2022

Dated: 13.06.2022

To

✓ The Member Secretary
 Delhi Pollution Control Committee
 4th & 5th Floor, ISBT
 New Delhi



Sir,

1. Municipal Corporation of Delhi has leased out the Slaughter House at Ghazipur for its operation and maintenance for a period of 10 years to M/s. QURESHI INTL DS-MAX FNF CONSORTIUM PRIVATE LIMITED, Mujahed House, H. No. 19-2-294, DoodhBowli, Palam Road, Hyderabad-500064 by signing a lease agreement on 19.01.2021 by erstwhile EDMC (now MCD) with the Lessee.
2. The Hon'ble National Green Tribunal (NGT) vide order dated 13.5.2022 passed in the matter of Shailesh Singh Vs Central Pollution Control Board & Ors. (OA No. 214/2021) has directed as under.

"We direct that the PP may not be allowed to operate the plant unless a Joint Committee of CPCB and DPCC certifies that the project can be operated in accordance with the consent conditions and environmental norms. In case the project is to be permitted, the Committee may ensure 100% recirculation of treated water and the adoption of ZLD system. The statutory regulators may fix accountability for past violations, following due process of law. Payment of assessed compensation, to be used for restoration of the environment, will be condition precedent for permitting the project."
3. In view of the directions of Hon'ble NGT dated 13.5.2022, issued in the above-mentioned matter, the Delhi Pollution Control Committee (DPCC) vide letter dated 30.5.2022 has revoked the consent to operate the Ghazipur Slaughter House. Since then, the operation of Ghazipur Slaughter House for slaughtering of the animals has been stopped by the Municipal Corporation of Delhi (M.C.D.).
4. In compliance of the directions dated 13.5.2022 issued by Hon'ble NGT in the above matter (OA NO.214/2021), a joint inspection of Ghazipur Slaughter house was conducted by the team of CPCB and DPCC on 31.5.2022 wherein the teams made certain observations verbally and suggested some measures to rectify the shortcomings. The details of the observations/suggestions made by the teams of CPCB and DPCC during the visit of Ghazipur Slaughter House are as under.

- (i) Installation of Workable sprinkling system at SLF, Ghazipur
- (ii) Installation of electromagnetic Flow meter at Final Discharge Point/outlet.
- (iii) Installation of Telemetric Flow Meters at 4 Bore wells.
- (iv) Fitting and fixtures of Oil and Grease Trap
- (v) Installation of dung/ingesta drying unit
- (vi) Lagoon for Effluent Treated usage with workable logistics up to UGR
- (vii) MLSS in aeration tank
- (viii) Installation of Sludge Drying Unit with effective dropping sludge
- (ix) Management of ZLD at site

5. MCD has acted on the above shortcomings/suggestions given by the joint team of CPCB and DPCC, which are submitted as under.

- (i) The work of installation of Workable sprinkling system at SLF, Ghazipur has completed
- (ii) The installation of electromagnetic Flow meter at Final Discharge Point/outlet has also been done.
- (iii) The work of installation of Telemetric Flow Meters at four Bore wells with sharing Login Id & Password has also completed.
- (iv) The lessee of Ghazipur Slaughter House has placed the order to "Green India Technology" for commissioning of oil skimmer at the site. The work of commissioning of oil & grease Trap equipments will be completed within a week.
- (v) The work of fixation of Lagoon for Effluent Treated usage with workable logistics up to UGR has been completed on site.
- (vi) The required measures have been taken by MCD in aeration tank at site.
- (vii) The work of installation of Sludge Drying Unit with effective dropping sludge has also been completed at site

6. In order to advise and give the suggestions on the remaining two issues i.e., Installation of dung/ingesta drying unit and management of Zero Liquid discharge (ZLD) at site, M.C.D. has approached/engaged CSIR-National Environmental Engineering Research Institute (NEERI). The officials of CSIR-NEERI inspected the Ghazipur Slaughter house facility and the ETP installed at the slaughter house premises on 07.06.2022 and had discussions with the officials of MCD and M/s Qureshi International DS-MAZ FNF Consortium Private Limited (lessee of slaughter house). After detailed discussions, following objectives and scope of work have been worked out by NEERI.

- (A) To ensure functioning of ETP according to the environmental compliance norms
- (B) To examine the possibility/feasibility of Zero Liquid Discharge (ZLD), and
- (C) The management of animal dung produced from the slaughter house.

The copy of the Project Proposal dated 10.6.2022 sent to the MCD by NEERI is enclosed herewith as **Annexure "A"** for reference.

7. The CSIR-NEERI in its above report has mentioned the following time line for various activities to be undertaken by NEERI and MCD to take the action of above issues.

- (a) Initial Assessment Report will be submitted to MCD by NEERI within 4 months
- (b) After implementation of NEERI suggested measures by MCD, post implementation monitoring/assessment by NEERI will take 3 months.
- (c) In case a ZLD system is to be installed, it may take about 6-8 months' time (or more) as this work will be done by a professional agency to be engaged by the MCD.

8. NEERI under point No. 3 (C) in its above report has also mentioned that in order to conduct the above study, the Ghazipur Slaughter House plant needs to be in operation at its normal capacity.

9. The M.C.D vide letter dated 07.06.2022 (**Copy enclosed as Annexure-B**) has also asked the lessee of Ghazipur Slaughter House to transport the dung generated in the lairage and live stock markets at Ghazipur Slaughter House to 09 green waste management centers of M.C.D located at Vivek Vihar, Geeta Colony, Mayur Vihar-II, Mayur Vihar-III, Gazipur, Mayur Vihar-I, Mayur Vihar, Bahubali Enclave and Yamuna Vihar Parks. The Horticulture Department of M.C.D. will use this dung for composting of Green Waste.

10. It is also pertinent to mention that the MCD had invited tenders in 2009 for establishment of Bio-methanation plant. Since M/S IL&FS was the only party to participate in the bid, it could not be materialized being single bid. After trifurcation of MCD, the East Delhi Municipal Corporation (EDMC) further invited the bids in 2014 for setting up of bio-methanation plant to handle the animal dung waste at Ghazipur Slaughter House. Three parties submitted their bids, out of which M/S IL&FS was declared successful bidder. But the concession agreement

could not be executed by the EDMC with IL&FS due to various reasons communicated vide letter No. 887/DVS/EDMC/2019 dated 23.04.2019 to the Chairman, DPCC by the Commissioner, EDMC. The copy of this letter is enclosed herewith as **Annexure-C** for reference.

The EDMC again invited tenders vide NIT No. EDMC/ADVS/GSH/2021/001 dated 26.10.2021 for establishment of Bio-methanation plant at Ghazipur Slaughter house. As no tender was received in reference to this NIT, the time for submission of bid was extended for 15 days from 22.11.2021 to 07.12.2021 but nobody submitted the bid. Thereafter, the time for submission of bids was further extended another five times from 07.12.2021 to 22.12.2021, from 22.12.2021 to 31.12.2021, from 31.12.2021 to 17.01.2022, from 17.01.2022 to 01.02.2022 and from 01.02.2022 to 17.02.2022. Even after extending the dates for submission of the bids six times by EDMC, no party submitted bids to execute the work of bio-methanation plant and the NIT was finally closed on 24.02.2022 due to non-submission of the tenders by anybody.

11. It is also submitted that the DPCC vide notice No. DPCC/BMW/2019/12790-92 dated 16.04.2019 has also imposed environmental compensation of Rs. 50.00 Lakhs in respect of Ghazipur Slaughter House. In reference to this notice, it is submitted that all three municipal corporations have been unified into MCD only about three weeks back. Due to financial crunch, MCD is not in position to pay the compensation of Rs. 50 lacs imposed by the DPCC. It is accordingly requested that the amount of Rs. 50 lacs imposed as environmental compensation by DPCC kindly be waived off.

As mentioned above, the MCD has taken steps to rectify the shortcomings to address the environmental issues relating to the Ghazipur Slaughter house. The MCD will also start to take the action on remaining two issues i.e., Zero Liquid Discharge (ZLD) and the management of animal dung produced from the slaughter house after getting the report from NEERI. Thus, M.C.D is taking all measures to ensure the compliance of the directions issued by Hon'ble NGT in the matter of "Shailesh Singh Vs. Central Pollution Control Board"- OA No. 214/2021 and also the suggestions given by the CPCB & DPCC.

In view of above, it is requested that the revocation of consent to operate issued by the DPCC vide letter dated 30.5.2022 kindly be withdrawn to allow the operation of Ghazipur Slaughter house with its normal slaughtering capacity as the same is also required for conducting the study on Zero Liquid Discharge (ZLD) and the management of animal dung produced from the Ghazipur Slaughter House plant by NEERI.

Thanking You

Yours Sincerely


(Dr. V.K. Singh)
Director (V.S.)

Copy to:

1. Member Secretary,
CPCB, Arjun Nagar, Delhi-32.

**Adequacy Assessment Studies of ETP with Feasibility of ZLD System
and Animal Dung Management at Ghazipur Slaughterhouse, Delhi**

(in context of Hon'ble NGT Order dt. 13.05.2022, OA No. 214/2021)

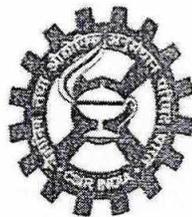
For



दिल्ली नगर निगम

Municipal Corporation of Delhi

By



**CSIR-National Environmental Engineering Research Institute (NEERI),
Delhi Zonal Centre, Naraina Industrial Area Phase-I,
New Delhi-110 028.**

June 10, 2022

Adequacy Assessment Studies of ETP with Feasibility of ZLD System and Animal Dung Management at Ghazipur Slaughterhouse, Delhi

1.0 Preamble - About the Slaughter House

Ghazipur Slaughterhouse of Municipal Corporation Delhi (MCD) is operated by M/s Qureshi Intl. DS-Max FNF Consortium Pvt. Ltd. The unit is spread over an area of about 25907 m² with a built area of 8608 m². The unit has a livestock market, slaughterhouse and rendering plant. The slaughter house is engaged in the slaughtering of buffalos, sheep and goats and further processing of their meat. The unit has a slaughtering capacity of 1500 large animals (buffaloes) and 13500 small animals (goats/sheep) per day. The total water consumption for the complex has been estimated to be about 1250 m³/day including the domestic water requirement when the slaughterhouse is operational at its full capacity. The process and domestic water requirements of the slaughter house are fulfilled by 5 numbers of bore wells and tankers. The sewage and wastewater generated from the slaughtering is diverted to the 1750 KLD capacity Effluent Treatment Plant (ETP). The ETP has different units like a unit for the control of pH, Dissolved Air Flootation (DAF) unit for the removal of oil and grease, Up-flow Anaerobic Sludge Blanket Reactor (UASB) followed by aeration unit for the removal of Bio Chemical Oxygen Demand (BOD) and Nutrients. The treated water from the ETP is being used for different purposes like, for sprinkling on the road, for the horticulture purpose of the green belt in the slaughter house premises, for the washing of lairage and for sprinkling on the Ghazipur Sanitary Land Fill site.

A complaint was filed to Hon'ble National Green Tribunal (NGT), Original Application No. 214/2021 Shailesh Singh vs. Central Pollution Control Board & Ors. regarding the operation of slaughterhouse. In this matter, a recent order has been passed by Hon'ble NGT on 13/05/2022. The main content of the order is:

"The PP may not be allowed to operate the plant unless a Joint Committee of CPCB and DPCC certifies that the project can be operated in accordance with the consent conditions and environmental norms. In case the project is to be permitted, the Committee may ensure 100% recirculation of treated water and the adoption of ZLD system".

In view of above mentioned order, DPCC has revoked the Consent to Operate issued to the slaughter house vide its letter no. DPCC/WMC-III/52/2020/ 3896-98 dated 30.05.2022. The plant is shut down since then.

In compliance to the above Order regarding 100% recirculation of treated water and the adoption of ZLD system at the Ghazipur Slaughterhouse, MCD approached CSIR-

National Environmental Engineering Research Institute (NEERI) vide email dated 02.06.2022 (**Annexure-I**). The officials of CSIR-NEERI visited the Ghazipur Slaughterhouse on 07.06.2022 and had discussions with the officials of MCD and M/s Qureshi International DS-MAZ FNF Consortium Private Limited (slaughterhouse operator). The officials of CSIR-NEERI inspected the slaughterhouse facility and the ETP installed at the slaughterhouse premises. After detailed discussions with the MCD officials, the following objectives and scope of work has been worked out.

2.0 Objectives of the study

The main objective of the study is to ensure environmentally sustainable operation of the Slaughter House with particular focus on the following aspects:

1. To ensure functioning of ETP according to the environmental compliance norms
2. To examine the possibility/feasibility of Zero Liquid Discharge (ZLD), and
3. The management of animal dung produced from the slaughter house.

3.0 Scope of the study/Approach

A. Performance Evaluation of ETP and Its Upgradation

- Assessment of quantity of water used for different purposes and wastewater generation water in the slaughterhouse during different months, and its possible optimization (water balance based on last one year data)
- Water quality analysis of different water/wastewater streams, ground water, tanker water etc. for different physico-chemical & microbial parameters and heavy metals
- Performance evaluation of the ETP installed at the slaughterhouse premises for different physico-chemical & microbial parameters and heavy metals
- Suggestions for possible utilization of treated water for various purposes, especially for the process and horticulture/irrigation within the premises or outside the premises in the surrounding areas for various purposes
- Assessment on the need and suggestion for upgradation of ETP including ZLD system.

B. Management of animal dung produced from the slaughter house

- Review of current practices for ingesta/dung management by the Ghzaipur Slaughterhouse and
- Suggestions regarding appropriate management system for animal dung and ingesta waste.

C. Post implementation monitoring

- Based on the above study findings, certain suggestions will emerge, which will need to be implemented by the MCD. After implementation of those measures by MCD, CSIR-NEERI shall again carry out monitoring to ensure compliance of environmental norms.

Note: In order to conduct the above study, the plant needs to be in operation at its normal capacity.

4.0 Deliverables:

- Initial Assessment Report within 4 months
- Post Implementation Assessment Report within 3 months after implementation of suggested measures.

5.0 Duration:

- Initial Assessment Report: 4 months
- Implementation of NEERI suggested measures by MCD*
- Post implementation monitoring/assessment by NEERI (3 months), subject to implementation of suggested measures within 6 months.

* Note: In case a ZLD system is to be installed, it may take about 6-8 months' time (or more). This will be done by a professional agency to be engaged by MCD, and this will be beyond the scope of NEERI.

6.0 Project cost: 25.0 Lakhs + 18% GST

7.0 Payment terms:

- First instalment: 70% + GST along with the work order to initiate the study
- Second instalment: 30% + GST within 15 days after submission of report.



8.0 Bank Account Details of NEERI

- NEERI's GST Registration No. 27AAATC2716R2ZE
- Bank Name: State Bank of India
- Branch Name: NEERI
- Branch Code: 4224
- Bank Address: Nehru Marg, Nagpur
- SBI A/c No.: 30266513766
- IFSC: SBIN0004224

9.0 Important terms and conditions

- Invoice shall be submitted after MCD issues formal work order.
- All the payments to be made in the name of "Director, NEERI, Nagpur" through NEFT/RTGS.
- In addition the party shall pay all the taxes including surcharges of Central Government and State Government as applicable on the date of payment. All such taxes are subject to change as per the directives of Government of India/State Government.

10. Inputs required from the sponsor:

- To provide the water use pattern in the slaughter house.
- Depute technical person for communication, site visit and data collection.
- Provide design and capacity details of the units of the ETP/waste water treatment plant installed at the slaughter house.
- To provide any other relevant document required during the course of the study.



Annexure I

Requeste-mail from MCD

From: additionalcommissioner@rediffmail.com
To: "DIRECTOR NEERI" <director@neeri.res.in>
Cc: "SanjeevGoyal" <sk_goyal@neeri.res.in>, "Commissioner MCD" <commissioner@mcd.mc.in>, encedmc@gmail.com
Sent: Thursday, June 2, 2022 5:08:51 PM
Subject: Regarding examining the issue of 100% re-circulation treated water and adoption of ZLD system of the slaughter House .

To,
Director Neeri,

Hon'ble NGT vide order dated 13.05.2022 in OA No. 214/21 has asked MCD to ensure 100% recirculation of treated water and adoption of ZLD system in Slaughter House at Ghazipur, Delhi.

You are, therefore, requested to kindly examine the issue of 100% recirculation treated water and adoption of ZLD system of the Slaughter House at the earliest possible. Fees for the same may kindly be intimated. Copy of order dated 13.5.22 is attached.

With regards,

Alka R. Sharma,
Addl. Commissioner
Municipal Corporation of Delhi

ANNEXURE - B
MOST URGENT



Municipal Corporation of Delhi
Department of Veterinary services
17th Floor, Dr. S.P.M. Civic Centre
J.L.N. Marg, New Delhi-110002
Ph: 011-23226722
E-Mail:directorvsmcd@gmail.com



No. 09/DVS/SDMC/2022

Dated: 07.06.2022

This has reference to your letter dated 06.06.2022 wherein you have requested this office to supply the dung generated in the lairage and live stock markets at Ghazipur Slaughter House to the green waste management centers situated in the nearby MCD parks by your tractors & trolleys.

In reference to your above request, the Director (Horticulture)-II, MCD vide letter no. DOH-II/HQ/MCD/2022-D-129 dated 07.06.2022 (copy enclosed) has communicated that you may send the dung generated in the lairage and live stock markets at Ghazipur Slaughter House to 09 green waste management centers of M.C.D at Vivek Vihar/Geeta Colony/Mayur Vihar-II/Mayur Vihar-III/Gazipur/Mayur Vihar-I/Mayur Vihar/Bahubali Enclave/Yamuna Vihar at Parks. The Horticulture Department will use this dung for composting of Green Waste.

In view of above, you are accordingly requested to supply the dung generated in lairage and live stock market of Ghazipur Slaughter House by your tractors/trolleys no. UP-81AA-3748 and UP-11AE-5955 to nine green waste management centers of M.C.D mentioned above. It is made clear that the M.C.D shall not bear the cost of transportation of dung to the above 09 centers. You are also requested to send a daily report of the dung transported to these centers to the Veterinary Officer/In-charge Ghazipur Slaughter House, M.C.D. with a copy of the same to the Director (V.S.)-II through E-mail (directorvsmcd@gmail.com) in the Performa enclosed herewith as per Annexure "A".

67/06/22
Director (VS)-II

M/S Qureshi Int DS-MAX FNF Consortium
Slaughter House, Ghazipur
New Delhi-110096.

Copy To:

1. Veterinary Officer (MCD)/In-charge GSH: to ensure disposal of dung from Ghazipur Slaughter House to the Green Waste Management Centers of MCD on daily basis.
2. Director (Horticulture)-II, MCD

Copy for kind information to:

1. Addl. Commissioner (Vet).
2. PS to the Commissioner for information to the Commissioner please.

Exure "A"



7
Azadi Ka
Amrit Mahotsav



MUNICIPAL CORPORATION OF DELHI
Office of Director Horticulture-II
E-1 Block, J.L.Nehru Marg, New Delhi-110002

No. DOH-II/(HQ)/MCD/2022/-D - 129

Dated: 07/06/2022

Sub:- Detail of Green Waste Management Centre under Shahdara (South) & (North) Zone near the Gazipur Slaughter House & Live Stock Market.

With reference to Letter No. DB/MCD/2022/8 dated 06.06.2022, the list of Green Waste Management Centre at Parks under jurisdiction of Horticulture Department is as blow:-

Sr. No.	Location of Green Waste Management Centre	Name & MOB No. of SOH	Name & MOB No. of Chaudhary
1.	Vivek Vihar Nursery, W.No. 29E	Sh. Jaivir Singh (8588810399)	Sh. Avnish Kumar (9811812751)
2.	4-Block Geeta Colony Nursery, W.No. 21E	Sh. Jaivir Singh (8588810399)	Sh. Sanjay Kumar (7827381104)
3.	Park Mayur Vihar Phase-II near Metro Station, W.No. 11E	Sh. Sanjay Tomar (8588810294)	Sh. Ravinder Sharma (9910628753)
4.	Park A-2 Pkt, Mayur Vihar-III, W.No. 06E	Sh. Bharat Bhushan (7503739423)	Sh. Teku (9015907057)
5.	Park near State Bank of India, Gazipur, W.NO 05E	Sh. Jitender Kumar (85888103797)	Sh. Surender Singh (8076729501)
6.	Store wala Park Mayur Vihar Phase-I Pkt-3	Sh. Jitender Kumar (85888103797)	Sh. Shiv Kumar (9811115541)
7.	Central Park, SFS Flats Mayur Vihar	Sh. Bharat Bhushan (7503739423)	Sh. Manoj Kumar (9718509321)
8.	Central Park Bahubali Enclave	Sh. Bharat Bhushan (7503739423)	Sh. Manoj Kumar (8010061699)
9.	C-10 Nursery, Yamuna Vihar	Sh. Krishan Pal (9650798775)	Sh. Pankaj Kumar (

You are requested to send dung through own vehicle to above Green Waste Management Centre. Horticulture Department will use for composting Green Waste by using dung.

07/6/22
Director (Horticulture)-II

Director (VS)-II

Copy to:-

1. Addl. Commissioner (Hort.)
2. Ps to the Commissioner for Information to the Commissioner please.



EAST DELHI MUNICIPAL CORPORATION
VETERINARY SERVICES DEPARTMENT
419, Udyog Sadan, Patpar Ganj, Ind. Area, Delhi-92
Ph. No. 66667330, 66667331

No: 887/DVS/EDMC/2019

Dated: 23.04.2019

Sub: - **Waiver of Rs. 50.00 lakhs imposed as environmental compensation due to the non establishment of Bio-methanation plant at Ghazipur Slaughter House.**

This is with reference to your notice vide DPCC/BMW/2019/12790 to 92 dated 16.04.2019 on the above mentioned issue. In this regard, the following is informed please.

The Ghazipur Slaughter House was leased out on 04.08.2009 by the erstwhile MCD for a period of ten years to a private operator for its operation and maintenance. Delhi Pollution Control Committee had also issued the consent to operate for Ghazipur Slaughter House at that time subject to the fulfilment of the terms and conditions. Out of these, MCD was to establish the Bio-Methanation Plant.

The erstwhile MCD had invited tenders in 2009 for the establishment of Bio-methanation plant. M/s IL&FS was the only party to participate and it could not be materialized being single tender.

Again, the East Delhi Municipal Corporation started the tendering process in the year 2012 and the department obtained the approval for establishment of Bio-methanation plant on PPP mode from the Corporation in 2014. Thereafter, tenders were floated. Three parties participated in this tender process. Out of these only M/s IL&FS technically and financially qualified in the process. Corporation vide its resolution No. 217 dated 27.02.2017 resolved to award the work of establishment of Bio-methanation plant on PPP mode to M/s IL&FS for a period of ten years instead of 25 years. Thereafter, Department submitted a justification mentioning that the period of 25 years is already mentioned in the tender document that was approved by the Corporation resolution vide No. 223 dated 10.01.2014. Finally, the corporation vide its resolution No. 120 dated 11.12.2017 resolved to award the work of establishment of Bio-methanation plant on PPP mode for 25 years @ of Rs. 235/- per metric ton as tipping fees of paunch waste which shall be paid by the corporation to the concessionaire.

Accordingly, a letter of intent vide letter bearing No 551/DVS/EDMC/2018 dated 11.01.2018 was issued. to M/s IL&FS Environmental Infrastructure and Services Ltd. However no progress was made as IL&FS did not extend the bank guarantee.

Due to considerable delay in executing the concession agreement several meetings with the officials of M/s IL&FS and EDMC officials were held, during these meetings the representatives of M/s IL&FS raised the issues regarding the quantity of paunch waste, escalation rate @ of 5% hike annually on compounding basis at

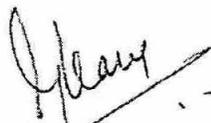
negotiated rate i.e. 235/- per metric ton. Later on it was finally negotiated that an escalation of 4% in the block of 4 years would be considered.

Keeping, in view the urgency of work and to comply with the directions of the Delhi Pollution Control Committee as well as to take care of the environment, it has been decided to flow tender for the third time.

A public notice in this reference was to be published in the third week of March, 2019. But it could not be published due to model code of conduct

EDMC is very keen to established the Bio-methanation plant and has made best efforts but due to certain unavoidable circumstances it could not be established. The department will start the process of tendering as soon as the model code of conduct is over.

In view of the facts mentioned above and the financial crunch in EDMC it is requested that the amount of Rs. 50.00 lakhs that has been imposed as environmental compensation fee may please be waived off.


Commissioner, EDMC

Chairman, DPCC,
ISBT Building, Kashmere Gate
Delhi-110006